

(2021) 08 KL CK 0153

In the High Court Of Kerala

Case No : Cont. Case (C)No.1032 Of 2021

T.Muhammed Faisi,S/O. Moyinkutty Haji

APPELLANT

Vs

A.Shajahan.I.A.S,Former Secretary,General Education
Department,Government Secretariat, Annexe
Ii,Thiruvananthapuram

RESPONDENT

Date of Decision : 24-08-2021

Acts Referred:

Citation : (2021) 08 KL CK 0153

Hon'ble Judges : S.Manikumar, C.J;Shaji P.Chaly, J

Bench : Division Bench

Advocate : P.Venugopal,T.J.Maria Goretti,Ferha Azeez, Antony Mukkath

Judgement

S.Maniku mar, C.J

1. On 20.07.2021, we ordered the respondents to appear in the contempt petition.

2. Today, Mr.K.Jeevan Babu I.A.S., Director of General Education, respondent No.3, is present in court. As per the Registry's note, postal

acknowledgment is due for respondent No.1, Mr.A.Shajahan I.A.S.

3. During the course of hearing, Mr.Antony Mukkath, learned Senior Government Pleader, produced copies of applications to be filed for dispensing

with the appearance of Mr.A.P.M.Mohammed Hanish I.A.S., Secretary, General Education Department, respondent No.2. As per the provisions of

the Contempt of Courts Act, 1971 and the Rules framed thereunder, if personal appearance is directed, the alleged contemnor has to be present in

court. In the case on hand, even before filing of an application to dispense with, copies of the same are produced before this court.

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4. We do not appreciate the manner in which, even the request for dispensing with personal appearance is sought for. Mr.A.P.M.Mohammed Hanish

I.A.S., Secretary, General Education Department, respondent No.2 and Mr.K.Jeevan Babu I.A.S., Director of General Education, respondent No.3,

are directed to be present in court tomorrow.

5. Registry is directed to ascertain whether service is effected on respondent No.1 and if so, put up a note.

Post on 25.08.2021.